

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



O.A. NO.2271 OF 2004

NEW DELHI, THIS THE 23RD DAY OF SEPTEMBER, 2004

HON'BLE JUSTICE SHRI V.S. AGGARWAL, CHAIRMAN HON'BLE SHRI S.K. NAIK, MEMBER (A)

O.P. Bansal, R/o House No.1433/3, Wazir Nagar, Kotla Mubarak Pur, New Delhi-110003.

.....Applicant.

(By Advocate : Shri M.K. Bhardwaj)

VERSUS

Union of India & Ors.,

Through:-

- 1. The Secretary,
 Ministry of Communication,
 Govt. of India,
 Sanchar Bhawan, New Delhi.
- 2. Executive Director, Telephones MTNL, Khurshid Bhawan, Janpath, New Delhi.

.....Respondents

ORDER (ORAL)

JUSTICE V.S. AGGARWAL:

Learned counsel for applicant states that he has already submitted a representation to the Secretary, Department of Telecommunication and no decision has been taken on the same. Once such a representation is pending, a direction to decide the same will not affect the rights of the respondents. In this view of the matter, respondent No.1 is directed to consider the representation of the applicant, copy of which is at Annexure A-VI, and pass an appropriate speaking order preferably within three months from the date of receipt of a certified copy of this order.

2. Subject to aforesaid, the present OA is disposed of at the admission stage itself.

(S.K. NAIK) MEMBER (A)

(V.S. AGGARWAL) CHAIRMAN

le Ag

/ravi/